

GENERAL EXEMPTION NO. 7

Exemption from Anti-dumping duty to imports against advance licence.

[Notifn. No.41/97-Cus. dt. 30.4.1997 as amended by Notifn. Nos. 95/97, 10/98, 49/99, 121/99 and 52/00.]

In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962) the Central Government, being satisfied that it is necessary in the public interest so to do, hereby exempts articles imported into India, against an Advance Licence from whole of the Anti-dumping duty leviable thereon under section 9(A) of the Customs Tariff Act, 1975 (51 of 1975), subject to the condition that exempt article shall not be disposed of or utilised in any manner except for utilisation in discharge of export obligation or for replenishment of article so utilised and the article so replenished shall not be sold or transferred to any other person.

Explanation:- In this notification, "Advance Licence" means, -

- (i) Quantity Based Advance Licence issued in terms of paragraph 50 of the Export and Import Policy 1 April, 1992 - 31 March, 1997 published vide Public Notice of the Government of India in the Ministry of Commerce No.1-ITC (PN)/92-97 dated the 31st March, 1992, as amended from time to time and endorsed with non-transferable and actual user condition; or
- (ii) Quantity Based Advance Licence issued in terms of paragraph 7.4 of the Export and Import Policy 1 April, 1997 - 31 March, 2002 published vide Notification of the Government of India in the Ministry of Commerce No.1/1997 - 2002 dated 31st March, 1997, as amended from time to time.

